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for package tea, instant tea and other kinds so that the unit value may be higher.

Written Answers

श्री नागेश्वर प्रसाद शाही: श्रीमन्, यह मही है कि ग्रफीकी देश जो कि चाय के व्यवसाय मे भारत के साथ कपीटीशन कर रहे है उन के हाथ उत्तम किस्म की चाय के उत्पादन का नी-हांऊ बच दिया गया पिछले सालो मे. जिस को प्राप्त कर के वहूं ग्राज हमारे साथ कंपिटीशन कर रहे है[?]

SHRI A. C. GEORGE: It is because of the climatic advantage and the effect of the soil being virgin and fertile that the African planters have got better productivity. But our own productivity during the past ten years has gone up by more than 22 per cent.

MR. CHAIRMAN: Question Hour

WRITTEN ANSWERS TO QUESTIONS

AMOUNTS REPATRIATED BY FOR-EIGN FIRMS

*154. SHRI CHANDRA SHEKHAR:

SHRI KOTA PUNNAIAH:

SHRI A. G. KULKARNI:

SHRI J. S. TILAK:

SHRI **BRAHMANANDA** PANDA:

SHRI KRISHAN KANT:

DR. Z. A. AHMAD:

Will the Minister of FINANCE be pleased to state:

(a) the amounts repatriated by each of the foreign firms operating in the country in Cosmetics, Toiletry and other consumer goods during the last five years (yearwise); and

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(b) the break-up of repatriated amounts relating to (i) import of raw materials, (ii) dividends and profits, and (iii) administrative expenses incurred abroad?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) A statement showing the details of remittances of profits/dividends and head office expenses made during the years 1968-69 to 1970-71 by certain foreign companies operating in the fields of cosmetics, toiletry and other consumer goods is laid on the Table of the Rajya Sabha. [See Appendix LXXXIV, Annexure No. 18]. Since the area of cosmetics, toiletry and consumer goods is very wide, information about remittances by other foreign companies operating in these areas will be collected and laid on the Table of the Rajya Sabha to the extent available.

Information about the import of raw materials is not readily available.

DISPOSAL OF P.L. 480 RUPEE FUNDS IN INDIA

*155. SHRIMATI SAVITA BEHEN:

SHRI S. G. SARDESAI:

SHRI DAHYABHAI V PATEL:

SHRI G R. PATIL:

SHRI M. S ABDUL KHADER:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that during his recent visit to USA, he had talks with the representatives of the U.S. Government about the disposal of P.L. 480 Rupee Fund in India;
- (b) if so, the details of the talks held and the agreement reached as a result thereof;
- (e) what action has been taken or is being taken in pursuance thereof?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) and (c): During the discussions the urgency for arriving at a satisfactory solution to this long standing problem was stressed. It was agreed that further discussions at high level and at working level should be held in New Delhi. This question is being pursued.

LOANS BY LIC FOR HOUSE BUILDING

*156. SHRI J. S. TILAK:

SHRI CHANDRA SHEKHAR:

SHRI KOTA PUNNAIAH:

SHRI A. G. KULKARNI:

SHR1 BRAHMANANDA PANDA:

DR. Z. A. AHMAD:

SHRI KRISHAN KANT:

Will the Minister of FINANCE be pleased to state:

- (a) the amount of loans given by the Life Insurance Corporation, State-wise, during the years 1970-71, 1971-72 and 1972-73 for (i) Lower Income Group Housing, (ii) Middle Income Group Housing, (iii) Commercial buildings and (iv) Other housing projects;
- (b) the names of persons or companies who were given loans for commercial buildings;
- (c) the names of persons or Companies who were given housing loans exceeding Rs. 5 lakhs each; and
- (d) whether any steps have been taken to simplify the procedure with a view to enable lower and middle income group people to secure housing loans expeditiously?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (d) A statement is laid on the Table of the House.

STATEMENT

(a) The LIC advances loans to State Governments, Apex Cooperative Housing

finance Societies and other bodies for financing their housing schemes. In addition, advances loans directly under its various mortgage schemes for housing. The requisite information is given in Annexures I, II and III. [See Appendix LXXXIV, Annexure Nos. 19—21]

- (b) Loans given by the LIC under its Property Mortgage Scheme up to Rs. 1 lakh are sanctioned by its various Divisional Offices and the names of persons or companies who were given such loans are not readily available. The names of persons or companies who were given loans exceeding Rs. 1 lakh but up to Rs. 5 lakhs for construction of commercial buildings under the Property Mortgage Scheme are given in Annexure IV. [See Appendix LXXXIV, Annexure No. 22] No loan exceeding Rs. 5 lakhs has been given under this Scheme during the years 1970-71, 1971-72 and 1972-73.
- (c) The requisite information is given in Annexure V. [Sec Appendix LXXXIV, Annexure No. 23].
- (d) Steps taken by the LIC to simplify the procedure for sanctioning and disbursing housing loans are as follows:
 - (i) Specific guidelines have been laid down for complete briefing of the prospective applicants by all the offices of the LIC.
 - (ii) A time-bound programme has been prescribed laying down time limits for the various stages of sanction and disbursement of loans.
 - (iii) Educating the staff in proper and speedy appraisal and processing of proposals for loans.

The LIC reviews from time to time the procedure for sanctioning and disbursing housing loans; in the light of the experience gained further steps will be taken to enable the borrowers to get loans expeditiously.